

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE TWENTY EIGHTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 30193 OF 2024

Between:

Dure Riddhisha Govind, D/o Govind Rao Dure, Aged about 19 years,
Occ.student, R/o, Wasangaon, Latur, Maharastra-413531

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, Represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of Mandamus declaring the action of the Respondent No.2 in not allowing the Petitioner to upload application for counseling for admission into MBBS/BDS course under Management Quota (B and C/NRI - Category), for the Academic Year 2024-25 in the colleges affiliated to 2nd respondent university as being arbitrary, illegal, violative of Article 14, 21A of the Constitution of India and consequently direct the Respondent No.2 to allow the Petitioner to upload the application for counseling for admission into MBBS/BDS course under Management Quota (B and C/NRI - Category,) in the college's affiliated to 2nd respondent university for the academic year 2024-25 in next phase of counseling.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to issue

interim directions to the Respondents No.2 to allow the petitioner to upload application in the online for counseling for admission into MBBS/BDS course under Management Quota (B and C/NRI - Category) in the colleges affiliated to 2nd respondent university for the academic year 2024-25, in next phase of counselling, during pendency of writ petition.

**Counsel for the Petitioner: SRI L.RAM SINGH FOR SRI ANJANAYULU
YADANABOYINA**

**Counsel for the Respondent No.1: SRI T.RAMESH, AGP FOR MEDICAL
HEALTH & FW**

Counsel for the Respondent No.2: SRI A.PRABHAKAR RAO, SC FOR KNRUHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.30193 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. L. Ram Singh, learned counsel represents
Mr. Y. Anjaneyulu, learned counsel for the petitioner.

Mr. T. Ramesh, learned Assistant Government
Pleader for Health, Medical and Family Welfare
Department for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel
for Kaloji Narayana Rao University of Health Sciences
(hereinafter referred to as 'the University') representing
respondent No.2.

2. With the consent of the parties, the matter is heard
finally.

3. In this writ petition, the petitioner *inter alia* has
prayed for the following relief:

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“For the reasons stated above, it is therefore prayed that this Hon’ble Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of Mandamus declaring the action of the respondent No.2 in not allowing the petitioner to upload application for counselling for admission into MBBS/BDS course under Management Quota (B&C/NRI-category), for the academic year 2024-25 in the colleges affiliated to 2nd respondent University as being arbitrary, illegal, violative of Article 14, 21A of the Constitution of India and consequently direct the respondent No.2 to allow the petitioner to upload the application for counselling for admission into MBBS/BDS course under Management Quota (B&C/NRI category) in the colleges affiliated to 2nd respondent University for the academic year 2024-25 in next phase of counselling and be pleased to pass such other order or orders as this Hon’ble Court may deem fit and proper in the circumstances of the case.”

4. Learned counsel for the petitioner submitted that inadvertently the petitioner could not apply for admission against management quota seats i.e., B and C category for the academic year 2024-25. Therefore, the petitioner approached respondent No.2 to consider her request for admission under management quota, but respondent No.2 is not considering the request of the petitioner. He further submitted that the petitioner be granted liberty to submit a representation to the University and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web options. However, it is fairly submitted by him that in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

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6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to her grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of three (03) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/-P. CH. NAGABHUSHAMBA
ASSISTANT REGISTRAR

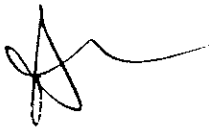
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SECTION OFFICER

To

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad, State of Telangana -500 055
2. Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI ANJANAYULU YADANABOYINA, Advocate [OPUC]
4. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH & FW, High Court for the State of Telangana, at Hyderabad. [OUT]
6. Two CD Copies

PSK.
BS



CC TODAY

HIGH COURT

DATED:28/10/2024

ORDER

WP.No.30193 of 2024



DISPOSING OF THE WRIT PETITION
WITHOUT COSTS.

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KMA
28/10/2024